

BEFORE THE NATIONAL GREEN TRIBUNAL
APPEAL No. 11/2024
CENTRAL ZONE BENCH, BHOPAL

IN THE MATTER OF:

JAYSHRI GAYATRI FOODS PRODUCTS PVT. LTD.

.....APPLICANT

VERSUS

MPPCB & ORS.

.....RESPONDENT

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Date: 05.08.2024

Place: Bhopal

Submitted by MPPCB:-



through Counsel

Adv. Parul Bhadoria

Ph. No.: (+91)-8085977111;

Email: parul.bhadoria04@gmail.com

ACTION TAKEN REPORT

Ref: Action Taken Report in compliance to the Hon'ble NGT order dated 25/07/2024 in the matter of Appeal 11/2024 (CZ) M/s Jayshri Gayatri Foods products Pvt. Ltd.V/s MPPCB through its Member Secretary& Ors.: -

Hon'ble NGT issued following instructions on dated 25/07/2024 in the matter of Appeal 11/2024 (CZ) M/s Jayshri Gayatri Foods products Pvt. Ltd.V/s MPPCB through its Member Secretary& Ors.:-

- “3. Learned counsel for the appellant has submitted that the raw material in form of milk is in process and that is approximately 3 to 4 lakhs liter and if immediate remedial actions are not taken it will create foul smell in the area and further create health hazards.*
- 4. Learned counsel for the CPCB and the PCB have suggested that a temporary arrangement be made under supervision of the appropriate authority to dispose the raw material which is perishable in nature. Accordingly, we direct that material in pipeline which is of perishable nature be disposed of according to rules in supervision of one representative from the CPCB and one representative from the State PCB. The expenditure of these two officials be incurred by the project proponent and for visit of these two officials an amount of Rs. 25 thousand each be deposited in the account of the CPCB and State PCB.*
- 5. After the deposit of the above amount officials, nominated by the Director, CPCB and Member Secretary, Pollution Control Board may visit the site immediately and take remedial measure for disposal of raw material already in the pipe.”*

In compliance to the order of Hon`ble NGT dated 25/07/2024, MPPCB has taken following actions which are mentioned as under:-

1. In reference to the order of Hon`ble NGT dated 25/07/2024, applicant M/s Jayshri Gayatri Foods Products Pvt. Ltd., Village-Pipaliya Meera, Tehsil- Sehore, District- Sehore (M.P.) submitted Rs. 25,000/- on dated 26/07/2024 to MPPCB, Bhopal. Accordingly, MPPCB, Bhopal vide letter no. 50 dated 26/07/2024 nominated Regional Officer, MPPCB, Bhopal as a representative of MPPCB. The copy of letter is enclosed as **Annexure I**. Also, CPCB, Bhopal vide letter no. 813 dated 26/07/2024 nominated Shri Suneel Kumar Meena, Scientist “E”, CPCB, Bhopal as a representative of CPCB, Bhopal. The copy of the letter is enclosed as **Annexure II**.
2. The nominated officers by CPCB, Bhopal and MPPCB, Bhopal visited the site on dated 27/07/2024 and after assessment of the perishable matter in the pipeline of the unit, remedial measures were suggested for the disposal of raw material (perishable in nature) already in pipeline of M/s Jayshri Gayatri Foods Products Pvt. Ltd., Village-Pipaliya Meera, Tehsil- Sehore, District- Sehore (M.P.).
3. As per the report dated 25/07/2024 of representatives of CPCB, Bhopal and MPPCB, Bhopal, following are the main points of the report:-
 - a. After quantification of the spoiled quantities of the perishable material, steps involved in remedial of spoiled milk were as under:-
 - i. Pasteurization of the raw (spoiled) milk in pasteurization unit of 10KL/hours capacity/.
 - ii. Cream separation from the pasteurized milk to collect cream and followed by steam kettle unit operation to get the milk fat.
 - iii. Nano-filtration of skimmed milk followed after pasteurization to get nano-filtered water and concentrates of solids.
 - iv. Evaporation unit operation to further concentrate the solids received after nano filtration.

- v. Spray drying the evaporated concentrated solids to get milk powder.
 - vi. Cleaning of the entire plant machinery, storage silos, pipelines, processing plant thoroughly to ensure complete hygiene & sanitized to ensure there is no contamination left.
- b. For the pasteurization, cream separation, nano filtration, evaporation, spray drying, effluent treatment following operation of the utilities shall be required by the industry:-
- i. Steam Boiler (Capacity - 8 Ton/hr)
 - ii. Water plant (Capacity – 10 KL/hr)
 - iii. Air compressors (Capacity – 120 CFM)
 - iv. Cooling towers (Capacity – 250 TR)
 - v. Refrigeration units (Capacity – 170 TR)
 - vi. All related pumps including ETP pump
 - vii. Centralised CIP unit
 - viii. Nano filtration, evaporator, spray dryer & Steam kettle
 - ix. General lighting and ventilation
- c. The details of utilities, approximate hours of operation, capacity, approx. electricity required & purposes of the utility operations are as tabulated below:-

Utility service name	Approx. hr. of operation	Capacity	Electrical units approx.	Utilization
Steam Boiler Initialisation	15 Hrs.	8 TPH	60 KWH	Pasteurizer Steam
Steam Boiler operation	160 hrs.	8 TPH	15200 KWH	kettle CIP Evaporator Spray Drier Floor cleaning
Water plant operation	120 hrs.	10 KLPH	4800 KWH	CIP Boiler Cooling Tower Rinsing Nano Filter

Air compressors for running instruments	160 hrs.	120 CFM	3040 KWH	Pasteuriser Evaporator Spray Drier Nano Filter CIP
Cooling towers for cooling the water	160 hrs.	250 TR	3040 KWH	Refrigeration Plant Evaporator
Refrigeration units to support processing units	160 Hrs.	170 TR	46240 KWH	Pasteuriser Nano Filter Cream cooling
All related pumps including ETP pump	100 Hrs.	Misc.	3750 KWH	NA
General lighting and ventilation	216 Hrs.	NA	12960 KWH	NA
Centralised CIP Unit	144 Hrs.	NA	2592 KWH	All Plant & Pipelines Storage silo
Evaporator & Spray drier	36 Hrs.	10 MTPD	7200 KWH	Spray Drier
Nano Filtration	36 Hrs.	10 KLPH	1008 KWH	Spray Drier
Steam kettle to make fat	100 Hrs.	2 KLPH	500 KWH	Cream to fat
All cleaning including floor	20 Hrs.	NA	360KW H	Cleaning

The steam boiler initialization (bed preparation, feeding, stabilization etc.) and steam requirement shall be for 15 hrs & 160 hrs respectively. Also, considering the rated capacity of pasteurization i.e. 1200 Ltrs/ hr for processing spoiled raw milk – 1,28,000 ltrs with daily operational hours of 18hrs in expert guidance of dairy plant operation manager and the exhaustive

cleaning of the vessels, machineries, pipeline etc. to ensure proper sensitisation and for general lighting & ventilation about 216 hrs shall be required.

A total of **9 days** will be required to provide remedy from the spoiled milk.

d. The management of the products produced on processing of the spoiled milk will give products and bi-products such as Milk Fat, Milk Solids and Effluent. This milk fat shall be sold to authorised buyers to utilize these in cosmetic products & in candle manufacturing. All the sale records shall be managed by industry and submitted to MPPCB & CPCB. As for milk solids considering the rainy season, it is recommended that industry shall store this quantity in bags and stored in safe place and after the end of the monsoon may use this in manufacturing the compost by using the cow-dung available at M/s Jayshri Gayatri Food Pvt Ltd owned Gau-shala of about 150 livestock which is about 1KM far from the industry. The composting will be initiated under the supervision of the CPCB & MPPCB. The effluent shall be treated at UASB based ETP.

e. The following recommendation are given in the report which are mentioned below:-

i. The remedial measure consist of 06 steps, requires total 09 days of operation of the industry. As there are 02 DG sets of 500KVA each (out of which one is stand-by) and is only able to cater the cooling storage of the already processed & stored finished product viz. Paneer, Cheese, Butter, Ghee, Powder, Sweets etc.

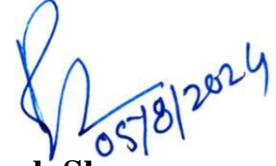
ii. Competent Authority, MPPCB may direct Madhya Pradesh Electricity Board (MPEB) under Water (P&CP) Act 1974 to re-instate the power supply on contract load for 9 days for the implementation of specified remedial measures immediately in compliance of the Hon'ble NGT order. The 9 days of continual power supply is required, any power cut during this monsoon season need to be adjusted with the extra power supply.

- iii. Industry shall ensure that no processing of the fresh raw milk took place during this period of implementation of remedial plan.
- iv. Industry shall install flow meter at ETP pump and ETP inlet to record the flow of effluent during the period and maintain the computerised record.
- v. Industry shall report daily progress on the status of progress in the remedial plan to CPCB & MPPCB.
- vi. Industry shall store the milk fat & milk solid at hygienic place and maintain the record of the generation. The sale of the milk fat shall be done to only authorized recyclers under the intimation of the CPCB & MPPCB. The use of milk solid in composting and horticulture shall be under the intimation & supervision of the CPCB & MPPCB.
- vii. Industry shall ensure that all safety measure adopted during these remedial measures and also ensure that adequate PPEs (mask, gloves, helmet etc.) shall be used during the execution of the plan.
- viii. The effluent treated through tertiary unit (UF-RO) need to be either stored in RO permeate tank or reused in the process.
- ix. MPPCB & CPCB may randomly check the level of emission from boiler stack & quality of effluent treatment etc.

The copy of the report is enclosed as **Annexure III**.

4. As per the remedial measures suggested in the report for the disposal of perishable matter present in the pipeline of industry M/s Jayshri Gayatri Foods Products Pvt. Ltd., Village-Pipaliya Meera, Tehsil- Sehore, District- Sehore (M.P.), electricity power is required for 9 days to complete remedial measures by the unit.
5. To begin the remedial measures, MPPCB vide letter no 3794 dated 30/07/2024 issued order to MPEB for restoration of electric power for 9 days to complete the remedial measures. The copy of the letter is enclosed as **Annexure IV**.

6. M.P. Electricity Board, Sehore restored the electricity of the unit M/s Jayshri Gayatri Foods Products Pvt. Ltd., Village-Pipaliya Meera, Tehsil- Sehore, District- Sehore (M.P.) on dated 30/07/2024 at 5.50 P.M. The copy of order of MPEB is enclosed as **Annexure V**.



Brajesh Sharma
Regional Officer,
RO, MPPCB, Bhopal



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल-462016



Fax No : +91-755-2463742 E-mail : it_mppcb@rediffmail.com

क्रमांक 50 /विधि/NGT(CZ)/प्रनिबो/24,
प्रति,

भोपाल, दिनांक 26/7/24,

क्षेत्रीय निर्देशक,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
क्षेत्रीय निर्देशालय (मध्य),
परिवेश भवन, पर्यावरण परिसर
ई-5, अरेरा कॉलोनी, भोपाल -462016

विषय :- माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच के अपील क्रमांक 11/2024 (मेसर्स जयश्री गायत्री फूड प्रोडक्ट प्रा.लि. विरुद्ध एमपीपीसीबी माध्यम सदस्य सचिव, व अन्य) में दिनांक 25.07.2024 को पारित आदेश के अनुपालन बावत् ।

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित अधिकरण, भोपाल द्वारा अपील क्रमांक 11/2024 के अन्तर्गत पारित आदेश दिनांक 25.07.2024 का कृपया अवलोकन हो, आदेश के मुख्य अंश निम्नानुसार है :-

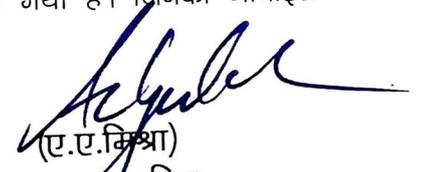
"Learned counsel for the CPCB and the PCB have suggested that a temporary arrangement be made under supervision of the appropriate authority to dispose the raw material which is perishable in nature. Accordingly, we direct that material in pipeline which is of perishable nature be disposed of according to rules in supervision of one representative from the CPCB and one representative from the State PCB. The expenditure of these two officials be incurred by the project proponent and for visit of these two officials an amount of Rs. 25 thousand each be deposited in the account of the CPCB and State PCB.

After the deposit of the above amount officials, nominated by the Director, CPCB and Member Secretary, Pollution Control Board may visit the site immediately and take remedial measure for disposal of raw material already in the pipe.

The project proponent is directed to submit the action plan for compliance of the environmental norms in accordance with the report submitted by the CPCB. After submission of action plan it will be examined by the CPCB and then remedial action must be initiated as early as possible. The competent authority will consider the application of the project proponent and to pass suitable order according to rules. The remedial measures and directions are made to dispose of the material already in pipeline. For continuity of the operation the competent authority may consider the application according to rules. Since, the appeal has been filed challenging the order dated 16.07.2024, we can proceed only after reply filed by the respondent. Accordingly, respondents are directed to submit their reply within ten days

कृपया आपके कार्यालय से एक प्रतिनिधि नामांकित किये जाने का अनुरोध है ताकि निर्धारित समयावधि में माननीय अधिकरण द्वारा पारित आदेश का पालन सुनिश्चित हो सके। बोर्ड की ओर से क्षेत्रीय अधिकारी, भोपाल को प्रभारी अधिकारी नियुक्त किया गया है। जिनका मोबाईल नम्बर 9893002888 है ।

संलग्न :-एनजीटी आदेश ।


(ए.ए.मिश्रा)
सदस्य सचिव

प्रतिलिपि :-

- 1 कलेक्टर, कलेक्टर कार्यालय, सीहोर, की ओर सूचनार्थ ।
- 2 क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल को निर्देशित किया जाता है माननीय अधिकरण द्वारा पारित आदेश के अनुपालन में आवश्यक कार्यवाही सुनिश्चित करें ।

Item No. 04

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL**
(Through Video Conferencing)

**Appeal No. 11/2024(CZ)
(I.A. No. 76/2024)**

M/s Jayshri Gayatri Foods products Pvt. Ltd.

Appellant(s)

Vs.

MPPCB through its Member Secretary & Ors.

Respondent(s)

Date of Hearing: 25.07.2024

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Appellant(s):

Mr. Om Shankar Shrivastava, Adv.
Mr. Dharamvir Sharma, Adv.

For Respondent(s):

Mr. Yadvendra Yadav, Adv.
Ms. Parul Bhadoria, Adv.

ORDER

1. In compliance of the order dated 23.07.2024 the learned counsel for the CPCB Mr. Yadvendra Yadav has filed the inspection report conducted by two scientists of the CPCB.
2. Learned counsel for the State PCB Ms. Parul Bhadoria has submitted the report with the analysis of the sample taken and copy of the previous violation and decision taken by the authorities concerned whereby and whereunder previously vide report dated 11.03.2022 the industry was found violating the terms and conditions of the EC and environmental compensation to the tune of Rs. 01,20,50,000/- (Rs. One Crore Twenty Lacs and Fifty Thousand) was imposed and deposited. Rest of the arguments which was advanced by learned counsel for the appellant Mr. Om Shankar Shrivastava and learned counsel for the State PCB relates to the merit of the case for which it is not proper to intervene and to discuss

1

Appeal No. 11/2024(CZ)

M/s Jayshri Gayatri Foods Products Pvt Ltd Vs
MPPCB through its Member Secretary & Ors

without reply and without giving an opportunity of hearing to the parties concerned. However, the appellant is directed to submit the response, if any, on the reports submitted by the State PCB and CPCB. Respondents are further directed to file the reply within ten days.

3. Learned counsel for the appellant has submitted that the raw material in form of milk is in process and that is approximately 3 to 4 lakhs liter and if immediate remedial actions are not taken it will create foul smell in the area and further create health hazards.
4. Learned counsel for the CPCB and the PCB have suggested that a temporary arrangement be made under supervision of the appropriate authority to dispose the raw material which is perishable in nature. Accordingly, we direct that material in pipeline which is of perishable nature be disposed of according to rules in supervision of one representative from the CPCB and one representative from the State PCB. The expenditure of these two officials be incurred by the project proponent and for visit of these two officials an amount of Rs. 25 thousand each be deposited in the account of the CPCB and State PCB.
5. After the deposit of the above amount officials, nominated by the Director, CPCB and Member Secretary, Pollution Control Board may visit the site immediately and take remedial measure for disposal of raw material already in the pipe.
6. The project proponent is directed to submit the action plan for compliance of the environmental norms in accordance with the report submitted by the CPCB. After submission of action plan it will be examined by the CPCB and then remedial action must be initiated as early as possible. The competent authority will consider the application of the project proponent and to pass suitable order according to rules. The remedial measures and directions are made to dispose of the material already in pipeline. For

continuity of the operation the competent authority may consider the application according to rules. Since, the appeal has been filed challenging the order dated 16.07.2024, we can proceed only after reply filed by the respondent. Accordingly, respondents are directed to submit their reply within ten days

List it on **06th August, 2024.**

Sheo Kumar Singh, JM

Dr. Afroz Ahmad, EM

25th July, 2024
Appeal No. 11/2024(CZ)
PN



क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)



CM-13012/46/2024-LAW-RD-BHOPAL/18940/ 813

दिनांक: 26 जुलाई, 2024

प्रति,

✓ सदस्य सचिव
 मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड
 पर्यावरण परिसर, ई-5, अरेरा कॉलोनी
 भोपाल - 462016

Most urgent
 NGT Case

विषय: NGT Appeal No. 11/2024(CZ) "M/s Jayshri Gayatri Foods Products Pvt. Ltd. Vs. MP Pollution Control Board" में अधिकारी के नामांकन बाबत।

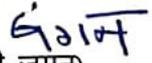
संदर्भ: माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक: 25/07/2024

महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांक: 25/07/2024 को विषयांकित प्रकरण में पारित आदेश का अवलोकन करने का कष्ट करें। विषयांकित प्रकरण में आदेशानुसार क्षेत्रीय निदेशालय, भोपाल एवं सदस्य सचिव, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि अतिशीघ्र स्थल निरीक्षण करेंगे साथ ही अनुपचारित अपशिष्ट के निस्ताव को रोकने के लिए उपचारात्मक कार्यवाही करना सुनिश्चित करेंगे।

उक्त कार्य हेतु इस कार्यालय से श्री सुनील कुमार मीणा, वैज्ञानिक 'ई' (मोबाइल नं.- 9617007250, ईमेल- sunil.cpcb@nic.in) को नामित किया गया है। अनुरोध है कि उपरोक्त हेतु निरीक्षण की तिथि निर्धारित कर इस कार्यालय को सूचित करने का कष्ट करें ताकि निरीक्षण निर्धारित समयावधि में किया जा सके।

भवदीय,


 (पी. जगन)
 क्षेत्रीय निदेशक

प्रतिलिपि:

1. डिवीजनल हेड, विधि अनुभाग, के.प्र.नि.बो., दिल्ली -
2. क्षेत्रीय अधिकारी, म.प्र.नि.बो., भोपाल
3. श्री सुनील कुमार मीणा, 'घ' के.प्र.नि.बो., भोपाल

की ओर कृपया सूचनार्थ।
 की ओर कृपया सूचनार्थ एवं
 आवश्यक कार्यवाही हेतु।

क्षेत्रीय निदेशक

"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"

पता: "परिवेश भवन"
 पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल-462016
 ईपीएबीएक्स : 0755-2775385, 2775386
 क्षेत्रीय निदेशक हायरैक्ट : 0755-2775384
 ई-मेल: cpcb.bhopal@gmail.com, वेबसाइट: www.cpcb.nic.in

मुख्यालय:
 परिवेश भवन
 पूर्वी अर्जुन नगर, दिल्ली-110032
 दूरभाष क्र : 011-43102030

"सिंगल यूज़ प्लास्टिक" का करें बहिष्कार"

**Plan of remedial measures for the disposal
of raw material (perishable in nature)
already in pipeline**

**Hon'ble NGT Appeal No. 11 of 2024 (CZ) order
dated 25th July 2024**

in the matter of

M/s Jayshri Gayatri Foods Products Pvt. Ltd

Vs

MPPCB

Committee members:

1. Sh Sunil Kumar Meena, Scientist-E, CPCB, Bhopal
2. Sh Brajesh Sharma, Regional Officer, MPPCB, Bhopal

Date of inspection : 27.07.2024

**Plan of remedial measures for the disposal
of raw material (perishable in nature)
already in pipeline**

**Hon'ble NGT Appeal No. 11 of 2024 (CZ) order
dated 25th July 2024**

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**Plan of remedial measures for the disposal of raw material
(perishable in nature) already in pipeline**

Hon'ble NGT vide its order dated 25th July 2024 in Appeal No. 11 of 2024 (CZ) in the matter of M/s Jayshri Gayatri Foods Products Pvt. Ltd Vs MPPCB directed under Para 4 & 5 as:

*“Para 4. Learned counsel for the CPCB and the PCB have suggested that a temporary arrangement be made under supervision of the appropriate authority to dispose the raw material which is perishable in nature. Accordingly, we **direct that material in pipeline which is of perishable nature be disposed of according to rules** in supervision of one representative from the CPCB and one representative from the State PCB. The expenditure of these two officials be incurred by the project proponent and for visit of these two officials an amount of Rs. 25 thousand each be deposited in the account of the CPCB and State PCB.*

*Para 5. After the deposit of the above amount officials, nominated by the Director, CPCB and Member Secretary, Pollution Control Board may **visit the site immediately and take remedial measure for disposal of raw material already in the pipe**”.*

Copy of the order is enclosed as **Annexure-I**.

In compliance of the order dated 25th July 2024 (uploaded on NGT website on 26th July 2024), following 02 officers of Central Pollution Control Board (CPCB) & Madhya Pradesh Pollution Control Board (MPPCB) were nominated on 26th July 2024:

3. Sh Sunil Kumar Meena, Scientist-E, CPCB, Bhopal

4. Sh Brajesh Sharma, Regional Officer, MPPCB, Bhopal

Following officers, visited the site on 27th July 2024 (Before Noon) for the compliance of the order. The official, visited the plant where the raw milk, raw cream, skim milk and unprocessed whey was stored. The raw cream was

found stored in carets & carton boxes. Fungal growth was observed in few stored raw cream packets. The raw & skimmed milk was found stored in raw milk Tank & skimmed milk tanks. The samples of raw & skimmed milk were drawn to get a subjective assessment of its condition. The sour smell & slimy texture suggest that the milk was spoiled. Photographs taken during the visit are enclosed as **Annexure-II**.

The officials further had a detailed discussion with the representatives of the unit viz. Sh Amit Kuklod, Director and Sh Jaydeep Bannerji for the quantity of the material spoiled and lying in the process line, unit operations and there design, the process of clean-in-place, the quantity of water required, required power consumption, daily operational hours, designed parameters of the UASB based ETP, pumping capacity of the ETP effluent discharge pump, average percentages of fat, Solids-not-fats (SNF) etc.

1.0 Quantification of the spoiled quantities of the perishable material

The industry was last operational till 16th July 2024 7:00PM. After that the power & water supply was disconnected by concern departments in compliance of the closure direction issued by MPPCB on 16th July 2024.

As per the discussion held with the representatives of the industry and observations made by the officials on the day of 27th July 2024, following are the quantity which was quantified as spoiled milk stored in silos which is either raw or partially processed and the raw cream stored in poly bags.

- | | | |
|----------------------|---|-----------------|
| 1. Skim milk | – | 49,500 Liters |
| 2. Raw Milk | – | 1,28,000 Liters |
| 3. Raw Cream | – | 5125 Kgs |
| 4. Un-processed Whey | – | 23000 Liter |

Most of the quantity is in storage tanks and a little is in pipeline of 1.5 – 2.5 inches diameter and processing units.

2.0 Major steps involved in remedial of spoiled milk

The fat percentage in raw milk is approx. 5% and the Solids-not-fat (SNF) are about 8-8.5%. As the UASB based ETP of 500KLD capacity is designed for catering effluent of following characteristics:

- COD- 20,000 mg/l
- BOD – 14,000 mg/l and
- Free Oil & Grease – 350 mg/l

As the raw milk itself has fat of about 50 grams/litre, it is not possible to either pump such spoiled milk with about total 13.5% solids and also the UASB is only designed to cater Oil & Grease maximum of 350 mg/l concentration. So, considering such constraints of ETP design characteristics and pumping of such dense spoiled milk to ETP following process is proposed to be adopted:

- Step 1.** Pasteurization of the raw (spoiled) milk in pasteurization unit of 10KL/hours capacity
- Step 2.** Cream separation from the pasteurized milk to collect cream and followed by steam kettle unit operation to get the milk fat
- Step 3.** Nano-filtration of skimmed milk followed after pasteurization to get nano-filtered water and concentrates of solids
- Step 4.** Evaporation unit operation to further concentrate the solids received after nano filtration
- Step 5.** Spray drying the evaporated concentrated solids to get milk powder
- Step 6.** Cleaning of the entire plant machinery, storage silos, pipelines, processing plant thoroughly to ensure complete hygiene & sanitised to ensure there is no contamination left.

As the spoiled milk has clumps of solids, their processing through 10KL/Hr capacity pasteurization tank will be slow because the curdling of the milk, this will have varied viscosity/flow than the raw milk. This will reduce the rated capacity of the pasteurization between 3 to 4 KL/hr. Secondly

requirement of Clean-IN-Process (CIP) shall be on more frequent to clean the vessels & associated parts. It is theoretically assessed that due to curdling of the milk, in every 1 hour of the operation, CIP will be required which will further take about 1.5 hrs to 2.0 hrs i.e. every continual process of pasteurization of 3-4KL/hr will require 2.5 to 3 hrs in CIP. This will bring down the capacity of pasteurizing the spoiled milk from 10KL/hr to minimum 1.2 KL/Hr only. One CIP cycle requires about 10-15 KL water. The 5 stage CIP process consist rinse- caustic – rinse - nitric acid – rinse. CIP in pasteurization and cream separator go simultaneously, no separate time is required.

3.0 Required utilities for above remedial steps:

For the pasteurization, cream separation, nano filtration, evaporation, spray drying, effluent treatment following operation of the utilities shall be required by the industry:

1. Steam Boiler (Capacity - 8 Ton/hr)
2. Water plant (Capacity – 10 KL/hr)
3. Air compressors (Capacity – 120 CFM)
4. Cooling towers (Capacity – 250 TR)
5. Refrigeration units (Capacity – 170 TR)
6. All related pumps including ETP pump
7. Centralised CIP unit
8. Nano filtration, evaporator, spray dryer & Steam kettle
9. General lighting and ventilation
10. Others

The details of utilities, approximate hours of operation, capacity, approx. electricity required & purposes of the utility operations are as tabulated below:

Utility service name	Approx. hr. of operation	Capacity	Electrical units approx.	Utilisation
Steam Boiler Initialisation	15 Hrs.	8 TPH	60 KWH	Pasteuriser Steam kettle
Steam Boiler operation	160 hrs.	8 TPH	15200 KWH	CIP Evaporator Spray Drier Floor cleaning
Water plant operation	120 hrs.	10 KLPH	4800 KWH	CIP Boiler Cooling Tower Rinsing Nano Filter
Air compressors for running instruments	160 hrs.	120 CFM	3040 KWH	Pasteuriser Evaporator Spray Drier Nano Filter CIP
Cooling towers for cooling the water	160 hrs.	250 TR	3040 KWH	Refrigeration Plant Evaporator
Refrigeration units to support processing units	160 Hrs.	170 TR	46240 KWH	Pasteuriser Nano Filter Cream cooling
All related pumps including ETP pump	100 Hrs.	Misc.	3750 KWH	NA
General lighting and ventilation	216 Hrs.	NA	12960 KWH	NA
Centralised CIP Unit	144 Hrs.	NA	2592 KWH	All Plant & Pipelines Storage silo
Evaporator & Spray drier	36 Hrs.	10 MTPD	7200 KWH	Spray Drier
Nano Filtration	36 Hrs.	10 KLPH	1008 KWH	Spray Drier
Steam kettle to make fat	100 Hrs.	2 KLPH	500 KWH	Cream to fat
All cleaning including floor	20 Hrs.	NA	360KWH	Cleaning

The steam boiler initialization (bed preparation, feeding, stabilization etc.) and steam requirement shall be for 15 hrs & 160 hrs respectively. Also, considering the rated capacity of pasteurization i.e. 1200 Ltrs/ hr for processing spoiled raw milk – 1,28,000 ltrs with daily operational hours of 18hrs in expert guidance of dairy plant operation manager and the exhaustive

cleaning of the vessels, machineries, pipeline etc. to ensure proper sensitisation and for general lighting & ventilation about 216 hrs shall be required.

A total of **9 days** will be required to provide remedy from the spoiled milk.

4.0 Management of the products produced on processing of the spoiled milk

The steps provided above under the heading “2.0 Major steps involved in remedial of spoiled milk” if implemented than following product & by-product will be produced that shall be managed as per the following:

1. **Milk fat** – On processing 1,28,000 Ltrs spoiled raw milk with about 5% fat i.e. 6400Kgs fat will produce. Also, on processing the available spoiled raw cream (5125 kgs) that contains about 40% fat will also give 2050Kgs of fat. So, total 8450Kgs milk fat will be produced.

This milk fat shall be sold to authorised buyers to utilize this in cosmetic products & in candle manufacturing. All the sale records shall be managed by industry and submitted to MPPCB & CPCB.

2. **Milk solids** - On processing the spoiled raw milk i.e. 128000 Ltrs will get approx. same quantity of skimmed milk & also already 49,500 Ltrs skimmed milk is available with the industry. On processing the skimmed milk through nano-filtration, concentrator, evaporator & spray dryer, a total 8.5% SNF will be produced as milk solid i.e. 14-15 Tons.

As per the available literature, these milk solids can be used efficiently in compost manufacturing or animal feed. However, considering the milk solids produced from spoiled milk, it shall not be used as animal feed. However, this is better to use in making compost by using this with cow-dung in aerobic environment. The compost may be utilized in horticultural use.

Considering the rainy season, it is recommended that industry shall store this milk solid quantity in bags and stored in safe place and after the end of the monsoon may use this in manufacturing the compost by

using the cow-dung available at M/s Jayshri Gayatri Food Pvt Ltd owned Gau-shala of about 150 livestock which is about 1KM far from the industry. The composting will be initiated under the supervision of the CPCB & MPPCB.

3. **Effluent** – From the processing of the spoiled raw milk, skimmed milk about 80% will be the quantity of the effluent i.e. about 150KL. Along with that large quantity of CIP wate & floor cleaning waste water also will be the part of the effluent. This effluent shall be treated at UASB based ETP.

5.0 Recommendations:

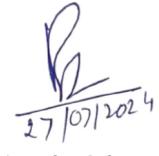
1. The remedial measure consist of 06 steps, requires total **09 days** of operation of the industry. As there are 02 DG sets of 500KVA each (out of which one is stand-by) and is only able to cater the cooling storage of the already processed & stored finished product viz. Paneer, Cheese, Butter, Ghee, Powder, Sweets etc.
2. Competent Authority, MPPCB may direct Madhya Pradesh Electricity Board (MPEB) under Water (P&CP) Act 1974 to re-instate the power supply on contract load for 9 days for the implementation of specified remedial measures immediately in compliance of the Hon'ble NGT order. The 9 days of continual power supply is required, any power cut during this monsoon season need to be adjusted with the extra power supply.
3. Industry shall ensure that no processing of the fresh raw milk took place during this period of implementation of remedial plan.
4. Industry shall install flow meter at ETP pump and ETP inlet to record the flow of effluent during the period and maintain the computerised record.
5. Industry shall report daily progress on the status of progress in the remedial plan to CPCB & MPPCB.
6. Industry shall store the milk fat & milk solid at hygienic place and maintain the record of the generation. The sale of the milk fat shall be done to only authorized recyclers under the intimation of the CPCB &

MPPCB. The use of milk solid in composting and horticulture shall be under the intimation & supervision of the CPCB & MPPCB.

7. Industry shall ensure that all safety measure adopted during these remedial measures and also ensure that adequate PPEs (mask, gloves, helmet etc.) shall be used during the execution of the plan.
8. The effluent treated through tertiary unit (UF-RO) need to be either stored in RO permeate tank or reused in the process.
9. MPPCB & CPCB may randomly check the level of emission from boiler stack & quality of effluent treatment etc.



(Sunil Kumar Meena)
Scientist-E
CPCB, Bhopal



(Brajesh Sharma)
Regional Officer
MPPCB, Bhopal

Item No. 04

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL**
(Through Video Conferencing)

**Appeal No. 11/2024(CZ)
(I.A. No. 76/2024)**

M/s Jayshri Gayatri Foods products Pvt. Ltd. Appellant(s)

Vs.

MPPCB through its Member Secretary & Ors. Respondent(s)

Date of Hearing: 25.07.2024

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Appellant(s): Mr. Om Shankar Shrivastava, Adv.
Mr. Dharamvir Sharma, Adv.

For Respondent(s): Mr. Yadvendra Yadav, Adv.
Ms. Parul Bhadoria, Adv.

ORDER

1. In compliance of the order dated 23.07.2024 the learned counsel for the CPCB Mr. Yadvendra Yadav has filed the inspection report conducted by two scientists of the CPCB.
2. Learned counsel for the State PCB Ms. Parul Bhadoria has submitted the report with the analysis of the sample taken and copy of the previous violation and decision taken by the authorities concerned whereby and whereunder previously vide report dated 11.03.2022 the industry was found violating the terms and conditions of the EC and environmental compensation to the tune of Rs. 01,20,50,000/- (Rs. One Crore Twenty Lacs and Fifty Thousand) was imposed and deposited. Rest of the arguments which was advanced by learned counsel for the appellant Mr. Om Shankar Shrivastava and learned counsel for the State PCB relates to the merit of the case for which it is not proper to intervene and to discuss

without reply and without giving an opportunity of hearing to the parties concerned. However, the appellant is directed to submit the response, if any, on the reports submitted by the State PCB and CPCB. Respondents are further directed to file the reply within ten days.

3. Learned counsel for the appellant has submitted that the raw material in form of milk is in process and that is approximately 3 to 4 lakhs liter and if immediate remedial actions are not taken it will create foul smell in the area and further create health hazards.
4. Learned counsel for the CPCB and the PCB have suggested that a temporary arrangement be made under supervision of the appropriate authority to dispose the raw material which is perishable in nature. Accordingly, we direct that material in pipeline which is of perishable nature be disposed of according to rules in supervision of one representative from the CPCB and one representative from the State PCB. The expenditure of these two officials be incurred by the project proponent and for visit of these two officials an amount of Rs. 25 thousand each be deposited in the account of the CPCB and State PCB.
5. After the deposit of the above amount officials, nominated by the Director, CPCB and Member Secretary, Pollution Control Board may visit the site immediately and take remedial measure for disposal of raw material already in the pipe.
6. The project proponent is directed to submit the action plan for compliance of the environmental norms in accordance with the report submitted by the CPCB. After submission of action plan it will be examined by the CPCB and then remedial action must be initiated as early as possible. The competent authority will consider the application of the project proponent and to pass suitable order according to rules. The remedial measures and directions are made to dispose of the material already in pipeline. For

continuity of the operation the competent authority may consider the application according to rules. Since, the appeal has been filed challenging the order dated 16.07.2024, we can proceed only after reply filed by the respondent. Accordingly, respondents are directed to submit their reply within ten days

List it on **06th August, 2024.**

Sheo Kumar Singh, JM

Dr. Afroz Ahmad, EM

25th July, 2024
Appeal No. 11/2024(CZ)
PN

Annexure-II

**Photographs taken during 27.7.2024 in Hon'ble NGT Appeal
No. 11 of 2024 order dated 25.7.2024**



Storage of raw cream



Fungal growth observed in raw cream



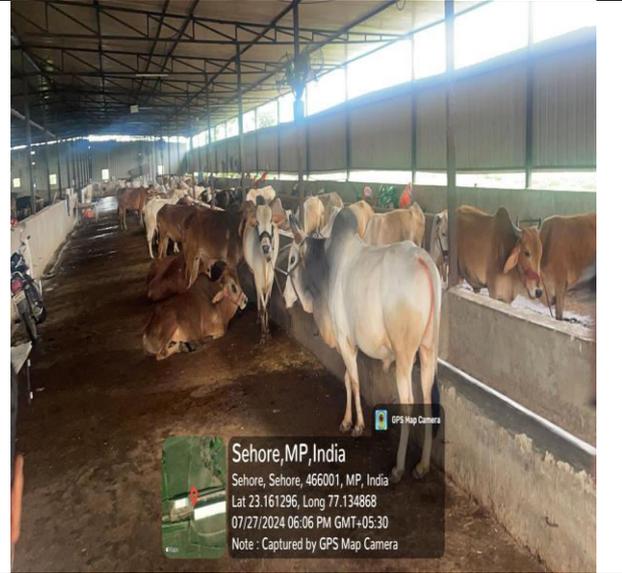
Storage tank of Skimmed milk & Raw milk





Sehore, MP, India
Pipaliya Mira Bamuliya Road, Sehore, Sehore,
466001, MP, India
Lat 23.161172, Long 77.134309
07/27/2024 06:08 PM GMT+05:30
Note : Captured by GPS Map Camera

Gau-shala near the industry far by 1KM owned by industry itself



Sehore, MP, India
Sehore, Sehore, 466001, MP, India
Lat 23.161296, Long 77.134868
07/27/2024 06:06 PM GMT+05:30
Note : Captured by GPS Map Camera

The view of the Gau-shala



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

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पंजीकृत डाक से

भोपाल, दिनांक

क्रमांक
प्रति,

/तक/मुप्रनिबो/2024,

अधिष्ठाता,
मेसर्स जयश्री गायत्री फूडस प्रा.लिमि.,
ग्राम पिपलिया मीरा,
तहसील एवं जिला सीहोर (म.प्र.) ।

विषय:- जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33'क' के अन्तर्गत
पेरिशेवल मटेरियल के रिमेडियेशन हेतु अस्थाई रूप से विद्युत आपूर्ति करने के निर्देश ।

संदर्भ:- माननीय राष्ट्रीय हरित अधिकरण के अपील क्रमांक 11/2024 में आदेश दिनांक
25/07/2024

यह कि, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा
नियंत्रण) अधिनियम 1974 की धारा-4 के अंतर्गत हुआ है, साथ ही वायु (प्रदूषण निवारण तथा
नियंत्रण) अधिनियम 1981 के उत्तरदायित्व का भी निर्वहन कर रहा है।

(2) यह कि, आपका उद्योग मेसर्स जयश्री गायत्री फूडस प्रा.लिमि., ग्राम पिपलिया मीरा,
तहसील एवं जिला सीहोर (म.प्र.) में पर्यावरणीय नियमों के उल्लंघन करते हुये कार्यरत है।

(3) यह कि, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 के अन्तर्गत प्रत्येक
उद्योग को राज्य प्रदूषण नियंत्रण बोर्ड से सम्मति प्राप्त कर सम्मति शर्तों का पालन करना विधि
सम्मत एवं अनिवार्य है तथा सम्मति शर्तों के अनुसार प्रदूषणरोधी व्यवस्थाओं की स्थापना
करना, निस्त्राव को निर्धारित मानक सीमा तक उपचारित करना, उपचारित निस्त्राव का परिसर में
उपयोग कर सतत् शून्य निस्त्राव की स्थिति का पालन करना वैधानिक अनिवार्यता है।

(4) यह कि, बोर्ड के क्षेत्रीय अधिकारी, भोपाल द्वारा उद्योग के निरीक्षण दिनांक 10/07/2024
के दौरान सम्मति शर्तों का उल्लंघन पाया गया कि-

1. जिला प्रशासन, सीहोर के प्रतिनिधि श्री सिद्धांत सिंगला (नायब तहसीलदार) श्री
आशिष शर्मा (पटवारी), श्री पवन यादव (पटवारी) उद्योग स्थल पर निरीक्षण हेतु
उपस्थित हुए तथा जिला प्रशासन के उपरोक्त दल के साथ निरीक्षण के दौरान उद्योग
द्वारा अनुपचारित दूषित जल को पाईप के माध्यम से उद्योग के पीछे परिसर के बाहर
भूमि पर निस्तारित करते पाया गया ।

2. निरीक्षण दिवस उद्योग संचालित था तथा ग्राम पिपलिया मीरा के स्थानीय नागरिकों
द्वारा नाले में उद्योग के अनुपचारित दूषित जल के निस्त्राव होने की सूचना दी गई
जिसके तारत्व्य में कुयें, ट्यूबवेल एवं नाले के जल के नमूने एकत्रित किये गये हैं।



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

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3. उद्योग के अनुपचारित दूषित जल का भराव उक्त भूमि पर जगह-जगह देखा गया जो कि सफेद एवं काले रंग का था तथा यह दूषित जल बहकर समीपस्थ नाले में जाकर मिलता पाया गया।
4. उद्योग के अनुपचारित दूषित जल का भराव पाया गया। भूमि पर भरे उक्त अनुपचारित दूषित जल के विधिक नमूने उद्योग प्रतिनिधि एवं जिला प्रशासन प्रतिनिधियों की उपस्थिति में एकत्र किये गये जिनके विश्लेषण परिणाम निर्धारित मानको से अधिक पाये गये।
- (5) यह कि, उपरोक्त तथ्यों के प्रकाश में तथा बोर्ड को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33 क के अंतर्गत प्रदत्त शक्तियों का उपयोग करते हुये उद्योग तत्काल प्रभाव से उत्पादन बंद करने तथा विद्युत विभाग द्वारा उद्योग को प्रदत्त विद्युत अपूर्ति तत्काल प्रभाव से निलंबित करने के निर्देश दिनांक 16/07/2024 दिये गये।
- (6) उक्त निर्देशों के विरुद्ध उद्योग द्वारा माननीय राष्ट्रीय हरित अधिकरण में अपील क्रमांक 11/2024 दायर की गई जिसकी सुनवाई दिनांक 25/07/2024 में निर्देशित किया गया कि -

3. *Learned counsel for the appellant has submitted that the raw material in form of milk is in process and that is approximately 3 to 4 lakhs liter and if immediate remedial actions are not taken it will create foul smell in the area and further create health hazards.*
4. *Learned counsel for the CPCB and the PCB have suggested that a temporary arrangement be made under supervision of the appropriate authority to dispose the raw material which is perishable in nature. Accordingly, we direct that material in pipeline which is of perishable nature be disposed of according to rules in supervision of one representative from the CPCB and one representative from the State PCB. The expenditure of these two officials be incurred by the project proponent and for visit of these two officials an amount of Rs. 25 thousand each be deposited in the account of the CPCB and State PCB.*
5. *After the deposit of the above amount officials, nominated by the Director, CPCB and Member Secretary, Pollution Control Board may visit the site immediately and take remedial measure for disposal of raw material already in the pipe.*

(7) यह कि उद्योग द्वारा दिनांक 26/07/2024 को माननीय एनजीटी के निर्देशानुसार रूपये 25,000/- NEFT के माध्यम से जमा किये गये तदुपरांत क्षेत्रीय अधिकारी भोपाल एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड के वैज्ञानिक श्री सुनील मीणा द्वारा दिनांक 27/07/2024 को उद्योग का निरीक्षण कर प्रतिवेदन प्रस्तुत किया गया (आवक क्रमांक -2192563 दिनांक 29/07/2024), जिसमें उद्योग की पाईप लाइन में उपलब्ध खराब दूध एवं अन्य दुग्ध सामाग्री के रिमेडियल मेजर हेतु 09 दिवस के लिए विद्युत आपूर्ति किये जाने की अनुसंशा की गई है।

(8) यह कि उपरोक्तानुसार माननीय राष्ट्रीय हरित अधिकरण के निर्देश एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं क्षेत्रीय अधिकारी, भोपाल की अनुसंशा को दृष्टिगत रखते हुए तथा बोर्ड को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33 क के अंतर्गत प्रदत्त शक्तियों का उपयोग करते हुये निम्नानुसार निर्देश दिये जाते हैं:



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल (म.प्र.) - 462016

☎ (0755)2464428, 2466191 e-mail: ms-mppcb@mp.gov.in

1. विद्युत विभाग अस्थाई रूप से उद्योग की विद्युत आपूर्ति 9 दिवस के लिए प्रदान करेगा।
2. उद्योग उक्त समय अवधि में पेरिसेवल दुग्ध व दुग्ध सामग्री का रेमिडियेशन करेगा।

3. उद्योग उक्त अवधि में केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं क्षेत्रीय अधिकारी, भोपाल की अनुशंसानुसार निम्न शर्तों का पालन सुनिश्चित करेगा:

1. The remedial measure consist of 06 steps, requires total **09 days** of operation of the industry. As there are 02 DG sets of 500KVA each (out of which one is stand-by) and is only able to cater the cooling storage of the already processed & stored finished product viz. Paneer, Cheese, Butter, Ghee, Powder, Sweets etc.
2. The 9 days of continual power supply is required, any power cut during this monsoon season need to be adjusted with the extra power supply from Madhya Pradesh Electricity Board (MPEB) for the implementation of specified remedial measures immediately in compliance of the Hon'ble NGT order.
3. Industry shall ensure that no processing of the fresh raw milk took place during this period of implementation of remedial plan.
4. Industry shall install flow meter at ETP pump and ETP inlet to record the flow of effluent during the period and maintain the computerised record.
5. Industry shall report daily progress on the status of progress in the remedial plan to CPCB & MPPCB.
6. Industry shall store the perishable material e.g. milk fat & milk solid at hygienic place and maintain the record of the generation. The sale of the milk fat shall be done to only authorized recyclers under the intimation of the CPCB & MPPCB. The use of milk solid in composting and horticulture shall be under the intimation & supervision of the CPCB & MPPCB.
7. Industry shall ensure that all safety measure adopted during these remedial measures and also ensure that adequate PPEs (mask, gloves, helmet etc.) shall be used during the execution of the plan.
8. The effluent treated through tertiary unit (UF-RO) need to be either stored in RO permeate tank or reused in the process.



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

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9. MPPCB & CPCB may randomly check the level of emission from boiler stack & quality of effluent treatment etc.

उपरोक्तानुसार माननीय राष्ट्रीय हरित अधिकरण के आदेश एवं बोर्ड के निर्देश का पालन सुनिश्चित करें अन्यथा बोर्ड द्वारा उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा- 41 के अन्तर्गत न्यायालय में विधिक प्रकरण दायर करने की कार्यवाही की जावेगी।

म.प्र.प्रदूषण नियंत्रण बोर्ड की ओर से

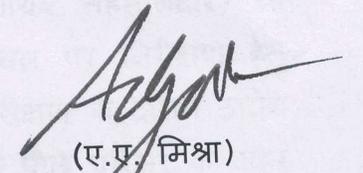
(ए.ए. मिश्रा)
सदस्य सचिव

भोपाल, दिनांक 30/07/2024

क्रमांक 3794/तक/मुप्रनिबो/2024,

प्रतिलिपि:-

- 1 निज सचिव, अध्यक्ष, म.प्र. प्रदूषण नियंत्रण बोर्ड की ओर सूचनार्थ।
- 2 कलेक्टर, कार्यालय कलेक्टर, जिला सीहोर (म.प्र.) की ओर आवश्यक कार्यवाही हेतु प्रेषित।
- 3 रीजनल डायरेक्टर केन्द्रीय प्रदूषण नियंत्रण बोर्ड ई-5 अरेरा कॉलोनी भोपाल की ओर उनके पत्र क्रमांक 813 दिनांक 26/07/2024 के परिपेक्ष्य में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
- 4 अधीक्षण यंत्री, (ओ. एण्ड. एम.) मध्य क्षेत्र विद्युत वितरण कम्पनी लिमि., जिला-सीहोर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित। कृपया उक्त उद्योग को विद्युत संयोजन 09 दिवस हेतु प्रदत्त कर, इस कार्यालय को अवगत करावें।
- 5 महाप्रबंधक, जिला व्यापार एवं उद्योग केन्द्र जिला सीहोर की ओर सूचनार्थ।
- 6 क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड की ओर सूचनार्थ एवं आदेश का पालन सुनिश्चित करने हेतु आवश्यक कार्यवाही बाबत।


(ए.ए. मिश्रा)
सदस्य सचिव



कार्यालय सहायक यंत्री बिलकिसगंज
मध्य प्रदेश मध्य क्षेत्र विद्युत वितरण कंपनी लिमिटेड बिलकिसगंज

क्र./सहा.यंत्री./बि.गंज/2024-25/ 949

दिनांक.....

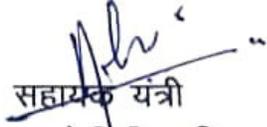
30/07/24

प्रति. ✓

श्रीमान महाप्रबंधक महोदय,
म.प्र.म.क्षे.वि.वि.कं.लि.
(सं.सं.) वृत्त सीहोर।

विषय :- मैसर्स जय श्री गायत्री फुड प्रोडक्ट ग्राम पिपलियामीरा का कनेक्शन जोड़ने की सूचना देने के संबंध में।

उपरोक्त विषयान्तर्गत लेख हैं कि कार्यालय महाप्रबंधक (सं./सं.) वृत्त सीहोर के मौखिक आदेशानुसार मैसर्स जय श्री गायत्री फुड प्रोडक्ट ग्राम पिपलियामीरा का दिनांक 16/07/2024 को सांयकाल 07 बजकर 35 मीनट पर कनेक्शन विच्छेदित किया गया था (TDC) किया गया था। जिसका सर्विस क्रमांक 2678816827 हैं, आज दिनांक 30/07/2024 को सांय 05.50 बजे उक्त कनेक्शन को श्रीमान जी के निर्देशानुसार जोड़ा गया हैं, तथा सप्लाई चालू की गई हैं इस पत्र के माध्यम से सूचना श्रीमान जी की ओर सादर प्रेषित है।

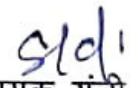

सहायक यंत्री
म.प्र.म.क्षे.वि.वि.कं.लि.
बिलकिसगंज

क्र./सहा.यंत्री./बि.गंज/24-25/

दिनांक.....

प्रतिलिपि :-

- 1) श्रीमान उपमहाप्रबंधक म.प्र.म.क्षे.वि.वि.कं.लि. (सं.सं.) संभाग सीहोर की ओर सूचनार्थ प्रेषित।
- 2) श्रीमान उपमहाप्रबंधक (बी.आई.सेल) म.प्र.म.क्षे.वि.वि.कं.लि. सीहोर की ओर सूचनार्थ प्रेषित।


सहायक यंत्री
म.प्र.म.क्षे.वि.वि.कं.लि.
बिलकिसगंज